

Rep. by Act 58 of 1960, 1.2.45 ch I (Amf 26-12-60)

918 Representation of the People (Fourth Amendment) [ACTS 72, 73 & 74

THE REPRESENTATION OF THE PEOPLE (FOURTH AMENDMENT) ACT, 1956

ACT No. 72 OF 1956

An Act further to amend the Representation of the People Act, 1950.

[15th December, 1956]

BE it enacted by Parliament in the Seventh Year of the Republic of India as follows:—

Short title and commencement.

1. (1) This Act may be called the Representation of the People (Fourth Amendment) Act, 1956.

(2) It shall be deemed to have come into force on the 8th day of November, 1956.

Amendment of section 24.

2. In sub-section (1) of section 24 of the Representation of the People Act, 1950, for the words, letters and figures "the 1st day of November, 1956", the words, letters and figures "the 16th day of December, 1956" shall be substituted and shall be deemed always to have been substituted.

43 of 1950.

Repeal of Ordinance.

3. The Representation of the People (Amendment) Ordinance, 1956, is hereby repealed.

9 of 1956.